

that optimum utilisation of resources and diversification of employment potential takes place.

SHRI BIR SEN : I could not follow the question, Sir.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : I think the answer is yes.

SHRI S. KRISHNA KUMAR : Sir, afforestation is an area where constructive schemes can be thought of for providing employment to the unemployed youth in this country. It is possible to generate a mass movement with employment potential as well as social objectives in view. I would like to know whether Government has any imaginative scheme in this regard.

SHRI BIR SEN : Under the Social Forestry Programme, the cooperation of individuals, farmers and the educated unemployed will be sought in raising nurseries and supplying saplings to the farmers and other forest areas. In this way they will be getting employment and money also.

[*Translation*]

SHRI RAMASHRAY PRASAD SINGH : I would like to know the places in Bihar where survey has been conducted under the Wasteland Development Scheme, because there is a vast area of Wasteland in Bihar.....(*Interruptions*).....Is Bihar a part of India or not ?

Has any survey been conducted in Bihar or not ? Will you give information about Bihar or not ?

SHRI BIR SEN : Mr. Deputy Speaker Sir, I have given the answer that we are conducting a survey throughout the country.

SHRI R.S. KHIRHAR : The hon. Minister should reply whether any survey has been conducted in Bihar or not.

SHRI BIR SEN : Survey is being conducted in Bihar also.

[*English*]

Ticket Racket by I.A. Staff

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*203. **SHRI SANAT KUMAR MANDAL :**
SHRIMATI GEETA MUKHERJEE :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether his attention has been drawn to a report published in "Business Standard" of Calcutta, dated 1 March, 1985 under headline "Ticket Racket by Indian Airlines Staff;

(b) if so, the points made;

(c) whether any enquiry has been made by C.B.I. and culprits caught/charge sheeted;

(d) if so, the details thereof; and

(e) further action being taken on the basis of published report ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) Yes, Sir.

(b) It has been alleged in the article that a group of employees of Indian Airlines at Calcutta are for consideration indulging in malpractices such as helping the passengers to travel without confirmed tickets, to carry excess baggage at concessional rates and to travel on trunk routes at half fares, etc.

(c) to (e). The alleged malpractices of the Airlines staff had come to the notice of the CBI even prior to the publication of the article in the 'Business Standard'. The CBI is seized of the matter. They have completed investigation of three cases against IA staff for irregular allotment of seats to passengers. The CBI are also investigating into other cases referred to them.

SHRI SANAT KUMAR MANDAL : I would like to know from the hon. Minister the institutional safeguards against such malpractices. What is the status of the staff involved and what steps have been taken to plug the loopholes, which render such malpractices practicable? If no steps have been taken is it because of the thoroughly irresponsible statements from the seat of the Prime Minister of the country, rejecting suggestions for more international flights from Calcutta airport charactering a lively city like Calcutta as a dying city? *(Interruptions)*

KUMARI MAMATA BANERJEE : It is not a question. It is a politically motivated question.....*(Interruptions)*

MR. DEPUTY-SPEAKER : You put a supplementary regarding this question. Do not go further.

(Interruptions)

AN HON. MEMBER : The modesty of the opposition parties is being assaulted by the lady Member...*(Interruptions)*

MR. DEPUTY-SPEAKER : I would request all hon. Members to maintain silence.

SHRI SANAT KUMAR MANDAL : What are the institutional safeguards against such malpractices? What is the status of the staff involved? What steps have been taken to plug the loopholes which render such malpractices practicable? If no steps have been taken, it is because of the thoroughly irresponsible statement from the seat of the Prime Minister of the country, rejecting such suggestions...*(Interruptions)*

MR. DEPUTY-SPEAKER : You are making allegations. State what you want. Why are you going further?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : I think the hon. Member is totally confused and has not understood the first question, in the first place. He might like to understand that some malpractices taking place in the Indian Airlines are not related to the

international flights operating in and out of Calcutta. As he has raised this question, I would like to answer this question. From the Central Government, we have been trying to force the airlines to go to Calcutta, but they are refusing to go to Calcutta. We forced Scandinavian Airlines; they want to come out of that..... *(interruptions)* Let me finish, please. And it is my information that some more airlines, during the next few weeks, will be withdrawing from Calcutta. But, what can we do about it? We cannot just force international airlines to go to Calcutta.

AN HON. MEMBER : You ask Air India or Indian Airlines.

SHRI RAJIV GANDHI : We have increased two international flights by our own airlines from Calcutta during the past few days.

PROF. MADHU DANDAVATE : They have preferred Bombay and Delhi.

SHRI RAJIV GANDHI : Yes, they prefer Bombay and Delhi and we cannot do any thing about that, if they prefer Bombay and Delhi. There is more activity in Bombay and Delhi, they get more traffic from Delhi and Bombay. We cannot force them. We can force Indian airlines to run empty planes, but we cannot force the British Airways, Scandinavian and other international carriers to run empty planes to Calcutta. It is for you to build up Calcutta and they will automatically come. It is no use whining out here. The other day some of the hon. Members in the other House made such.....

(Interruptions)

SHRI RAJIV GANDHI : Let me finish please. The other day some hon. Members made a noise about what I said in the Upper House about Calcutta. I would like to just clarify the point because obviously the same thing is hurting you. One Member, I believe from West Bengal from the Opposition, said that Calcutta has been exploited throughout the ages, first by the British, then by so

and so and then by so and so. Then I added that it was still being exploited by a certain political party. Now, it is in.....

(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down. Please order. All of you sit down.

(Interruptions)

SHRI RAJIV GANDHI : I will answer anything they have to ask. *(Interruptions)* Please ask a question; I will answer it.

(Interruptions)

MR. DEPUTY-SPEAKER : All of you sit down, please. Let him finish.

*(Interruptions)***

MR. DEPUTY-SPEAKER : Nothing is going on record. Please sit down. The Prime Minister is on his legs. I would not allow like this. Let him finish. In reply to that you can raise questions.

(Interruptions)

MR. DEPUTY-SPEAKER : If you want to say anything, you can put supplementary, but he has a right to finish.

(Interruptions) **

MR. DEPUTY-SPEAKER : Nothing goes on record.

*(Interruptions)***

MR. DEPUTY-SPEAKER : Please take your seats first. Go to your seat first.

(Interruptions)

MR. DEPUTY-SPEAKER : First, you go to your seat.

(Interruptions)

MR. DEPUTY-SPEAKER : Are you going to your seat or not ? This is not

the way. Nothing will go on record. Why are you taking the time of the House.

*(Interruptions)***

MR. DEPUTY-SPEAKER : Are you going to your seat or not ?

(Interruptions)

MR. DEPUTY-SPEAKER : You first take your seat.

(Interruptions)

MR. DEPUTY-SPEAKER : I have to defend the right of all the Members.

(Interruptions)

MR. DEPUTY-SPEAKER : First you take your seat. You can put supplementaries.

(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down. I am on my legs, you please sit down

(Interruptions)

MR. DEPUTY-SPEAKER : I would request all the Members to behave in orderly manner. This is not the way.

(Interruptions)

MR. DEPUTY-SPEAKER : All of you please sit down. The Prime Minister is on his legs.

(Interruptions)

PROF. MADHU DANDAVATE : I want to raise a procedural point. I would like the Prime Minister to yield for a second.

(Interruptions)

MR. DEPUTY-SPEAKER : No, please.

PROF. MADHU DANDAVATE : He has yielded.

I want to raise a procedural point for record. I do not want to enter into the controversy. Fortunately, he has yielded because I am raising a procedural point. The procedural point is that the leader of the House is free to put forward his own point of view while replying to the question, but, Sir, according to the set procedure, he cannot make any reference to what he said in the other House. He can answer independently. (*Interruptions*). This is the point they are making.

(*Interruptions*)

MR. DEPUTY-SPEAKER : This is not the way. Please sit down. He never quoted anything from what he said in that House. He has not quoted anything. He made a reference, but had not quoted what he actually said. There is nothing wrong procedurally.

(*Interruptions*)

SHRI AMAR ROYPRADHAN : He has already referred to what he said in the other House.

(*Interruptions*)

SHRI BASUDEB ACHARIA : He should clarify on that.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Mr. Chowdhury, please take your seat. It is a Question Hour. The Prime Minister is on his legs. He never quoted exactly what he said there.

(*Interruptions*)

SHRI AMAR ROYPRADHAN : He has already referred to that. He cannot deny it.

(*Interruptions*)

MR. DEPUTY-SPEAKER : I am going to read the rule. Please sit down.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Mr. Chowdhury, what is this? Please sit down.

(*Interruptions*)

MR. DEPUTY-SPEAKER : You are taking away the time during the Question Hour. Go to your seat. I request all the Members to be silent. May I request all the Members to be silent.

(*Interruptions*)

MR. DEPUTY-SPEAKER : I am on my legs, please sit down.

Rule 354 says :

“No speech made in the Council shall be quoted in the House unless it is a definite statement of policy by a Minister :

Provided that the Speaker may, on a request being made to him in advance, give permission to a member to quote a speech or make reference to the proceedings in the Council, if the Speaker thinks that such a course is necessary in order to enable the member to develop a point of privilege or procedure.”

He has never quoted anything or said that he was quoting

(*Interruptions*).

SHRI AMAR ROY PRADHAN : He has quoted the record.

(*Interruptions*).

MR. DEPUTY-SPEAKER : Listen to me. Why are you shouting like that? Nothing will go on record.

(*Interruptions*)**

MR. DEPUTY-SPEAKER : He has never quoted anything. Please sit down.

Don't shout like this. Let him speak. If you want anything, you can raise it afterwards. Why are you rising now? Please sit down. I won't allow any Member to behave like this. Please sit down.

SHRI RAJIV GANDHI : Mr. Deputy-Speaker, Sir I have not quoted from the proceedings of the other House.

(Interruptions).

MR. DEPUTY-SPEAKER : You must listen to him. If the Members behave like this, I will take action. First listen to the other Member and then you reply to that, but not like this. This is not the way of Members behaving.

(Interruptions)

MR. DEPUTY-SPEAKER : Are you allowing me to conduct the proceedings or not?

PROF. MADHU DANDAVATE : I am referring to the Rule, Sir.

SHRI EDUARDO FALEIRO : Mr. Deputy-Speaker, Sir, there is no point of order during the Question Hour.

MR. DEPUTY-SPEAKER : I know.

(Interruptions).

PROF. MADHU DANDAVATE : Sir, you have given your Ruling. I have stated that in terms of Rule 354,—afterwards you can check up the record and if there is any reference to the speech made in the Rajya Sabha by the Prime Minister, in terms of Rule 354 if you find anything objectionable, it can be expunged.

MR. DEPUTY-SPEAKER : Of course, he referred to...

(Interruptions).

MR. DEPUTY-SPEAKER : Order please.

If at all hon. Members like, I would request the Prime Minister not to refer to anything from their record.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : The hon. Prime Minister has made only a reference to that. He has not quoted the proceedings of the other House.

MR. DEPUTY-SPEAKER : That is true.

SHRI AMAR ROY-PRADHAN : He has quoted from the record of the other House.

MR. DEPUTY-SPEAKER : He has not quoted.

SHRI AMAR ROY PRADHAN : If you go through the proceedings, you will find it. It is in the record. *(Interruptions).*

MR. DEPUTY-SPEAKER : You please sit down. I am on my legs. Allow me to speak.

PROF. MADHU DANDAVATE : Sir, we leave it to you. You check the record and if anything attracts Rule 354, only that part should be removed. We have no objection. *(Interruptions).*

SHRI RAJIV GANDHI : Sir, I would just like to add that the Central Government has no intention of according stepmotherly treatment to Calcutta. There are numerous projects which we have started for Calcutta and we will continue doing this.

Unfortunately, Many of the projects which we start, in which the local Government gets involved, take tremendous amount of time for completion. This is something we cannot help. You have to see that your Government completes these projects and takes enough interest in them.